

are in use in the Hospital. Modern medical equipments including whole body CAT Scan, T.M.T., Echo—Cardiogram, Holter Monitor and Modern ventilators are under the process of procurement.

Vacation of Government Accommodation by Employees of Government of India Press

6519. SHRI MADAN LAL KHURANA Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of employees working in Government of India Press, Minto Road, Delhi and how many of them have been allotted Government accommodation;

(b) the number of houses, category-wise, available to date in the press pool;

(c) the number of employees who retired during 1 January, 1986 to 31 October, 1989;

(d) how many of the retired persons

Type	I	367
Type	II	684
Type	III	127
Type	IV	51
Type	V	5

(c) 366, out of whom 15 were non—allottees

(d) and (e) 208 have surrendered/vacated. Letters for vacation of quarters have been issued to the persons who were over-staying, of-course, after allowing the normal period of retention as per rules. Action has also been initiated under the Public Premises (Eviction of Unauthorised Occu-

have surrendered/vacated the accommodation and the reasons for non-vacation by others;

(e) whether eviction notices have been issued to all who have not surrendered/vacated their houses; and

(f) whether the houses belonging to press pool transferred to the general pool have been given back; and if not, the reason thereof together with steps taken in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) There are in all 1971 employees; 1038 quarters are in the occupation of the serving employees. Apart from this, there are also quarters under occupation of the (1) retired employees, (2) families of the deceased employees, (3) under orders of stay from Courts/CAT and (4) earmarked for transferring to the Delhi Administration etc.

(b) The number of quarters category-wise are as under:-

patation Act, 1971, wherever necessary.

(f) No Sir. Action for their return has been initiated.

Gluts in the Manufactured products of National Textile Corporation

6520. SHRI N. DENNIS: Will the Minister of TEXTILES be pleased to state:

(a) whether there is glut in the products manufactured by N.T.C.; and

(b) if so, the details thereof?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) No, Sir.

(b) Does not arise.

R & D Institutes for Indian System of Medicines

6521. PROF. P.J. KURIEN:
SHRI RAMESH CHENNI-
THALA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to open more research centres in the Indian System of medicines,

(b) if so, the details thereof;

(c) whether any grant has been given to any institutions in Kerala in this regard; and

(d) if so, the details thereof and the work being done therein?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (d) No such proposal is under consideration of Central Government at present. However, Government have set up Central Research Councils in Ayurveda and Siddha, Unani, Homœopathy and Yoga and Natruopathy and these Councils consider such proposals from time to time.

National Labour Institute

6522. SHRI A.K. ROY: Will the Minister of LABOUR be pleased to state:

(a) whether a workshop sponsored by the National Labour Institute on the quick disposal of industrial disputes by the Labour Departments and the Industrial Tribunals was held recently; and

(b) if so, the details of the recommendations made there and action proposed to be taken thereon?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) Yes Sir.

(b) Some of the recommendations of the Seminar are as follows:

(i) Steps should be taken to create additional Industrial Tribunals and Labour Courts as per norms;

(ii) Vacancies in the postes of Presiding Officers should be filled up expeditiously;

(iii) The procedure followed in adjudication of industrial disputes should be simple and geared to quick disposal of cases. A manual should be prepared by the Ministry of Labour for this purpose;

(iv) Seminars and workshops of Presiding Officers should be organised from time to time to deliberate on the principles and procedures of adjudication of industrial disputes;

(v) Conciliation machinery should be strengthened so that disputes are resolved between the parties and the burden on the adjudication system is reduced;

The Seminar also made certain suggestions regarding the constitution and the